

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).2166/2017

PIAREYA JI & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH HOME

Respondent(s)

([ONLY I.A. NO. 164405/2024 IS LISTED UNDER THIS ITEM]
IA No. 164405/2024 - GRANT OF BAIL)

Date : 03-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Appellant(s) Mr. Devvrat, AOR

Mr. Aarif Ali, Adv.
Mr. M. Ahmad, Adv.
Mr. Pankaj Tiwari, Adv.
Mr. Dherendra Kumar Verma, Adv.
Mr. Rakesh Ranjan, Adv.
Mr. Aurangzeb Khan, Adv.
Mr. Ahmad Parvez, Adv.
Mr. Chand Qureshi, AOR
Mr. Rahul Mohod, Adv.
Mr. Sanjay Gyan, Adv.

For Respondent(s) Mr. Namit Saxena, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is submitted by Mr. Aarif Ali, learned counsel that the accused - Rabbul, was juvenile at the time of the incident on 29.07.1980 and therefore his conviction could not be sustained.

On the above, Mr. Namit Saxena, learned counsel appearing for the State of Uttar Pradesh prays for time to verify the plea of juvenility raised on behalf of the accused - Rabbul. Accordingly, four weeks' time, as prayed for, is granted.

[DEEPAK JOSHI]
ASTT. REGISTRAR-cum-PS[KAMLESH RAWAT]
ASSISTANT REGISTRA